

High Court of Jammu and Kashmir at Srinagar

C I R C U L A R

No:- 35

Dated:- 21.05.2016

Despite numerous circulars already in place, every now and then incidents are being noticed regarding leaving the station unauthorized/ proceeding on leave without proper sanction of the Competent Authority, by the Judicial officers as well as by the subordinate staff of the subordinate courts.

In this regard while reiterating the earlier circulars on the subject, all the Presiding Officers of the Subordinate Courts are hereby once again impressed upon to exercise complete control over their staff and ensure punctuality in the office and shall note that in case of any laxity both Presiding officer and concerned delinquent official shall be answerable.

By Order


(M.K.Hanjura)
Registrar General

No:- 9815-45/GS

Dated:- 20.05.2016

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir.
..... for Information of His Lordship.
2. Secretary to Hon'ble Mr. Justice _____
..... for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Srinagar.
.....for information
4. Principal District & Sessions Judge _____
.... for information and necessary action and with the request to circulate it amongst all Judicial Officers posted in the District.


Registrar General